

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
05-04-2024 AT 10:30 AM**

**CP (IB) No.407/7/HDB/2018  
AND**

**Cont. A (IBC) 4/2023 & IA(IBC) 743/2023 in CP (IB) No.407/7/HDB/2018  
u/s. 7 of IBC, 2016**

**IN THE MATTER OF:**

State Bank of India

**...Financial Creditor**

**AND**

PPS Enviro Power Pvt Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**O R D E R**

**Cont. A (IBC) 4/2023**

Learned Counsel Mr GP Yash Vardhan, for applicant present physically. Mr Vasta Kumar, Liquidator present physically. All the contemnors called absent. Matter passed over. Matter called again.

Notice sent to the purported contemnors returned unserved with an endorsement "no such addressee". At this stage, Mr. Sravan Kumar, Learned Counsel present and stated that he had earlier appeared for the 1<sup>st</sup> Respondent in the personal insolvency matter of Respondent No.1 and presently the 1<sup>st</sup> Respondent since developed suicidal tendencies has been admitted in a wellness centre at Chennai and this information is received from Mr.Sachin, who is his brother. As per the proof of service, notice to Respondent No.3 has been served. Respondent No.3

called absent. Service held sufficient. Set ex-parte. In view of this condition, learned counsel seeks time to take steps for representation of the 1<sup>st</sup> Respondent as per law. Hence, 2 weeks' time is granted. At request notice to Respondent No.2 by way of publication in English and Vernacular language newspapers having wide circulation in Chennai, Tamilnadu. Call on 03.05.2024.

**IA(IBC) 743/2023**

Learned Erstwhile Resolution Professional Mr. Anurag Kumar Sinha present through VC. Learned Liquidator Mr. Vatsa Kumar and Learned Counsel Mr. Srinivas Raju for the Respondent present physically. Heard. Liberty is given to the Respondent to file additional affidavit within 2 weeks, after serving a copy to the Liquidator, rejoinder if any shall be filed by one week. **For orders posted to 03.05.2024.**

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**